

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 41 of 2020

In the matter of:

Konda Raghu Rami Reddy

....Appellant

Vs.

Sri Chaitanya Chlorides & Anr.

....Respondents

Present:

Appellant: Mr. Arun Kathpalia, Sr. Advocate with Mr. Kartik Seth and Ms. Shivali Dahiya, Advocates

**Respondents: Mr. M.L. Sharma and Mr. Venkaya Rami Reddy, Advocates for R-1.
Mr. Naresh Kr. Sangam, Advocate for IRP.**

ORDER

05.02.2020: Shri Naresh Kr. Sangam, learned counsel representing the Interim Resolution Professional submits that COC is yet to be constituted, however, he has received about 16 claims from Operational Creditors.

He is directed to file a status report within one week.

Post the matter 'for orders' on **13th February, 2020**.

[Justice Bansi Lal Bhat]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)

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